# CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH: :MUMBAI

# ORIGINAL APPLICATION NO.785 & 915 /2001

Date of Decision: 26.03.2002

Smt. Margaret Abraham. & Ors.

Applicant(s)

Shri S.V. Marne.

Advocate for applicant/s

Versus

Union of India & another

.. Respondents

Shri Suresh Kumar.

Advocate for Respondents

CORAM: HON'BLE BIRENDRA DIKSHIT. VICE CHAIRMAN HON'BLE SMT. SHANTA SHASTRY. .. MEMBER (A)

- (1) To be referred to the Reporter or not?
- (2) Whether it needs to be circulated to other Benches of the Tribunal?
- (3) Library ✓

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(SMT. SHANTA SHASTRY)
MEMBER (A)

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# CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH: :MUMBAI

### ORIGINAL APPLICATION NO. 785 & 915/2001

THIS THE 26TH DAY OF MARCH, 2002

CORAM:
HON'BLE SHRI JUSTICE BIRENDRA DIKSHIT. VICE CHAIRMAN
HON'BLE SMT. SHANTA SHASTRY. MEMBER (A)

### O.A. NO. 785/2001

- 1. Smt. Margaret Abraham, Sahyadri nagar, Plot No.23, Igatpuri, Dist: Nasik.
- 2. Anant Dadasaheb Shirole, At: Shivaji Nagar, Tal & PO Igatpuri, Dist: Nasik.
- 3. Ms. Sunita Nagarkar, Railway Quarter No.TYC-3, S.N. Colony, At & Post: Lonavala, Tal. Maval, Dist: Pune.
- 4. Prakash More, C/o Sandeep Marne, 402, Omkar Appts, Mahim, Mumbai-400 016.
- 5. P.N. Patil,
  B/7, 2nd Floor, Ratnesh Appts,
  CO-Operative Housing Society Limited,
  Shivaji Road, Panvel,
  Dist: Raigad.
- 6. Vishwas Kumbhar,
  Railway Quarter No. TY-27
  S.N. Colony, At & Post Lonavala,
  Tal. Maval, Dist: Pune.
- 7. Ms. Mariaqmma Joseph, A-203, "Sita" "A" Appts, Michael Sizu Nagar, Vasai (W) Dist: Thane,
- 8. Sudhakar Thavati,
  527/20A, Chapsi Dharsi Chawl,
  Sayani Road,
  Mumbai-400 025.
- 9. Ms. Usha A. Redekar,
  Gauri nandan Apartment
  Room No.304, 3rd Floor,
  Gupte Chowk, Juna Naka,
  Kalyan (W).

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- 10. Velangini Abraham,
  Railway Quarter No.TY/JS/1/26
  Central Railway Colony,
  Dombivli (W) 421 202.
- 11. Ms. Rosy Thomas, Room No.17, Building No.2 "A" Wing, Neel Kanth Park, Dombivli (W) 421 202.
- 12. Ms. Thilaga Sundaram, A8/1:4, Sector 8-B, CBD Belapur, Navi Mumbai 400 614.
- 13. Vilas Shankar Jadhav, Railway Quarter No. TY-68 S.N. Colony AT & Post: Lonavla, Tal: Maval, Dist: Pune.
- 14. Shantaram Murlidhar,
  Room No.3, Laximan Pavshe Chawl
  Haribhau Pavshe Pada,
  Kalyan (E), Dist: Thane. ... Applicants

All applicants are working as Junior Clerks under Respondents.

By Advocate Shri S.V. Marne.

#### Versus.

- 1. General manager,
  Central Railway,
  Headquarters office,
  Mumbai CST,
  Mumbai-400 001.
- Divisional Railway Manager, Mumbai Division, Central Railway, Mumbai CST, Mumbai-400 001.
  Respondents

By Advocate Shri Suresh Kumar.

### O.A. NO. 915/2001

Shri Radhakrishnan P. Pillai
working as Junior Clerk
in the office of Add. Divisional Engineer,
Central Railway, Panvel. ...Applicants

By Advocate Shri S.V. Marne.

### Versus

The Union of India, through The General Manager, Central Railway, Headquarters Office, Mumbai CST, Mumbai-400 001.

. . . 3

The Divisional Railway Manager, Mumbai Division, Central Railway, DRM's Office, Mumbai CST, Mumbai-400 001. ... Respondents

By Advocate Shri Suresh Kumar.

### ORDER

## Hon'ble Smt. Shanta Shastry. Member (A)

The applicants in OA No.785 and the applicant in OA No.915/2001 are similarly placed and are seeking the same relief and the issue involved is also common. The advocates are also same. Hence, we are proceeding to dispose of both the OAs by a common order.

- 2. The applicants are aggrieved by the order dated 29/30th October, 2001 whereby adhoc junior clerks including the applicants in the grade of Rs. 3050-4590 in engineering department of the Mumbai division of the Central Railway have been reverted to the post of Khalasi.
- as Junior Clerks in the ministerial cadre of the engineering department under Respondent No.2 on adhoc basis. Applicants had appeared for selection for promotion to the post of Junior Clerk vide Notification dated 05.4.2001 and also got through the written test held on 26.5.2001 in pursuance of the aforesaid notification. They were waiting for the results of the

have been continued as Junior Clerks as compared to the applicants. This is contrary to law. If at all there is anybody to be reverted, then it is junior employees to applicants who need to be reverted and not the applicants. The applicants also submit that as per the extant orders, an employee cannot be reverted from a post if he has worked on that post continuously for 18 months. Thus, their reversion is contrary to the extant It is not that the applicants are being orders. reverted because they have failed in the interview. because according to the Railway administration, are working in excess of the cadre strength. The applicants have also cited the judgment of the Supreme Court in the case of R.C. Srivastava Vs. Union of India in SLP No.9866/93 decided on 03.11.95 that the candidates should not be failed in viva voce test, if they have passed the written test they should not be made to face reversion. The applicants have also referred to the case of State of Haryana Vs. Piyara Singh & Ors. (1992 (3) SLJ 34 (SC) (3 JJ) wherein the Supreme Court held that until the regularly selected candidate is available, an adhoc employee should not be reverted. The applicants have given the details and names of those junior clerks who have failed thrice or less than thrice in the written test. The applicants the impugned order therefore, prayed that 29/30.10.2001 be quashed and set aside. They have also sought a direction to declare the result of the written

written test held, however, instead of declaring the result, by the impugned order dated 29.10.2001 it has been sought to revert the applicants. The applicants submit that the applicants had also passed written test earlier also, but could not be empanelled for want of vacancy.

- The applicants have sought interim relief to restrain the respondents from operating and implementing the impugned orders pending final disposal of the OA and if required, to maintain statusquo ante and not to revert the applicants from the post of Junior Clerk i.e. Group-C to Group-D. It was not granted. However, applicants have obtained stay from the High Court. This interim order was not effective in respect of applicants No.5 and 10 as they had not appeared in the written test vide order dated 05.12.2001.
- 5. According to the applicants, there is no need to revert the applicants, because vacancies did exist otherwise the respondents would not have notified 16 vacancies of Junior Clerk as on 05.4.2001. They submit that the cadre strength of Chief Office Superintendent shows there are three vacancies plus four vacancies for the post of Office Superintendent Grade-II. 15 vacancies for the post of Head Clerk and 21 vacancies for the post of Senior Clerk. According to them the cadre strength of Junior Clerk is 100, out of which 50%

is reserved for departmental promotee and 50% o be filled on the basis of recommendation of the Railway Recruitment Board through direct recruitment. vacancies earmarked for direct recruit have not been similarly orders have been issued for filled in. promotion to the posts of Senior Clerk, Head Clerk, Office Superintendent Grade-II and Chief Superintendent besides 16 vacancies existed as per the notification dated 05.4.2001 for promotion to the post of Junior Clerk. The applicants have appeared in the written test held on 26.5.2001. Once the result of the written test are declared the applicants would get promoted as Junior Clerk. Therefore, as on date, there was no need to revert the applicants at all as 43 vacancies exist as indicated by the applicants. Further, 50 vacancies reserved for direct recruitment are lying vacant as no candidates have reported since past 10 years. Applicants submit that they have been working as Junior Clerks on adhoc basis since about last seven to 10 years and more, there is, therefore, no question of excess strength of Junior Clerks and the question of reverting the applicants is to be ruled out.

6. The applicants further submit that till now they have appeared for the written test on three occasions and have passed on all the occasions, whereas, some Junior Clerks, who have either failed in all the written test or passed only twice or less than twice,

have been continued as Junior Clerks as compared to applicants. This is contrary to law. If at all there is anybody to be reverted, then it is junior employees to applicants who need to be reverted and not the applicants. The applicants also submit that as per the extant orders, an employee cannot be reverted from a post if he has worked on that post continuously for 18 months. Thus, their reversion is contrary to the extant It is not that the applicants are being orders. reverted because they have failed in the interview. because according to the Railway administration, are working in excess of the cadre strength. The applicants have also cited the judgment of the Supreme Court in the case of R.C. Srivastava Vs. Union of India in SLP No.9866/93 decided on 03.11.95 that the candidates should not be failed in viva voce test, if they have passed the written test they should not be made to face reversion. The applicants have also referred to the case of State of Haryana Vs. Singh & Ors. (1992 (3) SLJ 34 (SC) (3 JJ) wherein the Supreme Court held that until the regularly selected candidate is available, an adhoc employee should not be reverted. The applicants have given the details and names of those junior clerks who have failed thrice or less than thrice in the written test. The applicants impugned order therefore, prayed that the 29/30.10.2001 be quashed and set aside. They have also sought a direction to declare the result of the written

test held on 26.5.2001 and implement the said result by promoting the applicants as Junior Clerks on regular basis.

- 7. have filed their written The respondents statement. The respondents submit that the total cadre strength of the ministerial cadre is 202 and at present 217 employees are working there, 15 employees have become surplus in cadre. the Therefore, administration has taken a decision to revert the junior-most 15 Junior Clerks. The seniority for reversion is reckoned on the basis of service rendered in Group-D Employees who were junior in the lower grade were reverted. The respondents submit that the judgment and rules cited by the applicants do not deal with reversion when the employees are surplus in a cadre.
- 3. It is further submitted that there are about 85 Junior Clerks working in the department including 62 adhoc Junior Clerks. Out of 202 cadre strength, 15 junior clerks had been found to be in excess of the cadre strength including higher grades and general vacancy. The total cadre strength of the junior clerks is only 35.
- 9. The respondents submit that all though selection was processed for the post of junior clerk against 66 2/3rd% LDCE quota introduced by the Railway



division as on 25.7.2001. According to this statement, the vacancy position is as follows: Chief Office Superintendent - 3, Office Superintendent Grade-II - 0, Office Superintendent Grade-II - 4, Head Clerk - 15, Senior Clerk - 21, Junior Clerk - 35. if these vacancies are totalled up, at least seven of the applicants can be adjusted even if total cadre strength were to be treated as 202 as claimed by the respondents. The respondents, in their written statement have given details of the cadre strength and the number of people on the roll and the number of vacancies. According to this, the position is as follows:

	Sanctioned strength	Men on Roll
The same and the s		
Chief OS	<b>. 4</b>	1
os-I	13	13
os-II	25	22
Hd. Clerk	59	48
Sr. Clerk	66	48
Jr. Clerk	35	85
Total	202	217
Hd. Clerk Sr. Clerk Jr. Clerk	59 66 35	48 48 85

The respondents contend that even though 16 posts of junior clerk were notified for selection that would be

Board, for the first time written test was held on 26.5.2001. It was felt necessary to obtain certain clarification in regard to the processing of the written test, passing percentage and any other norms to be followed during the viva voce/ entire selection process. Hence, reference was made to the Headquarters. and thereafter, a written test held 09.8.2001 26.5.2001 has been cancelled vide office letter dated Since 15 adhoc junior clerks were working 20.11.2001. in excess of the entire cadre the payment was not passed and it became necessary to revert the excess adhoc junior clerks. Merely passing in the written examination, does not make them eligible to continue to work as junior clerk on adhoc basis. Even though the applicants might have passed in the written test earlier that is irrelevant when ever reversion orders are issued.

10. While respondents maintained that the applicants being in excess of the cadre strength have to be reverted, the applicant kept urging that the respondents had not come out with a clear picture, fact there is enough work and as already pointed out the applicants are not in excess of the cadre strength. learned counsel for the applicants referred to the notification dated 05.4.2001 and a statement attached along with the notification showing the position of the ministerial cadre in engineering department of Mumbai

division as on 25.7.2001. According to this statement, the vacancy position is as follows: Chief Office Superintendent - 3, Office Superintendent Grade-I - 0, Office Superintendent Grade-II - 4, Head Clerk - 15, Senior Clerk - 21, Junior Clerk - 35. if these vacancies are totalled up, at least seven of the applicants can be adjusted even if total cadre strength were to be treated as 202 as claimed by the respondents. The respondents, in their written statement have given details of the cadre strength and the number of people on the roll and the number of vacancies. According to this, the position is as follows:

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Total	202	217
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The respondents contend that even though 16 posts of junior clerk were notified for selection that would be

got it even if the respondents consider them as excess and there would have been no need to revert the applicants. Learned counsel for the applicants also contended that since the quota was enhanced, it would mean that the sanctioned strength of the junior clerk is 100 and not 50 or 35 as claimed by the respondents. Therefore, also the applicants could not be in excess of the sanctioned cadre strength.

find that the entire picture is confusing 16. We and the respondents have been unable to throw light or to enlighten us on the existing position. is however, clear from their own record that there were at least 42 sanctioned posts of junior clerk even as late as in 2000. Therefore, at least some applicants could certainly have a case, in that seven of the applicants could be adjusted against seven posts of junior clerk and they need not be reverted. This could according to their interse seniority with senior-most amongst the applicant being adjusted against the seven posts of junior clerk not surrendered by respondents. Coming to the written test. the respondents have not come out with any satisfactory explanation or given good reason for cancellation of the written test. Though it is entirely for the respondents to decide about the holding of the written test, having held the same and without giving any good reason, respondents cannot back out from declaring the result.

In our considered view therefore, the result of the written test held need to be declared.

In view of the reasons recorded above and the 16. discussion we hold that at least seven of the senior most applicants who have already appeared in the written test deserve to be continued as junior clerk on adhoc basis. We also hold that respondents ought to have declared the result of the written test and if any of the applicants are selected, they would be adjusted against the vacancies without reverting them. Accordingly, we direct the respondents to declare result of the written test held on 26.5.2001 within a period of one month from the date of receipt of a copy of this order and hold further viva voce of successful candidates, finalise the selection and make the further promotions on that basis. In the meantime the respondents shall not revert the applicants who appeared in the written test until regular incumbents are appointed as junior clerk. Accordingly, the OAs is are allowed. No costs.

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(SMT. SHANTA SHASTRY)
MEMBER (A)

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(BIRENDRA DIKSHIT) VICE CHAIRMAN.

# CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

Contempt Petition No.71/2002 in Original Application No.785/2001.

Dated this Friday the 23rd Day of August, 2002.

Hon'ble Shri Justice Birendra Dikshit, Vice Chairman. Hon'ble Smt.Shanta Shastry, Member (A).

- Usha Arvind Radekar, working as Jr.Clerk, in the office of DRM (Works), Central Railway, Mumbai CST, Residing at Gaurinandan Building, Gupte Chowk, Juna Dudh Naka, Kalyan.
- 2. Shantaram Murlidhar Devare, working as Jr.Clerk, PWI, Central Railway, Karjat, Residing at R.No.3, Laxman Pavshe Chawl, Haribhau Pavshe Pada, Kolsewadi, Kalyan (E).

..Petitioners (Original Applicants).

( By Advocate Shri D.V. Gangal ).

Versus

- Shri S.P.S. Jain, General Manager, or his successor in Office, Central Railway, Headquarters Office, Mumbai CST, Mumbai-400001.
- 2. Shri Vivek Sahay, The Divisional Raiwlay Manager, Mumbai Division, Central Railway, DRM's Office, Mumbai CST, Mumbai - 400 001.

..Proposed
Contemnors.
(Original
Respondents).

Order on Contempt Petition (Oral) { Per : Smt.Shanta Shastry, Member (A) }.

The Learned Counsel for the applicants seeks to withdraw the Contempt Petition as according to him view has already been taken in another case of one Smt.Sunita

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Nagarkar. Allowed. Accordingly, the Contempt Petition is dismissed as withdrawn. There will no order as to costs.

( Smt.Shanta Shastry )
Member (A)

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( Birendra Dikshit ) Vice Chairman.

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